

BEFORE THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT:
THE HONOURABLE SMT. JUSTICE P.V. ASHA
&
THE HONOURABLE MRS. JUSTICE SHIRCY V
THURSDAY, THE 30TH OF APRIL 2020/10TH VAISAKHA 1942

W.P.(C) No. 9401/2020

PETITIONER:

SUO MOTU

RESPONDENTS:

1. THE STATE OF KERALA,
REPRESENTED BY THE SECRETARY TO THE
GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM 695001
2. THE SECRETARY,
HOME DEPARTMENT, GOVERNMENT OF KERALA.
3. THE STATE POLICE CHIEF,
POLICE HEAD QUARTERS, TRIVANDRUM.
4. THE UNION OF INDIA,
REPRESENTED BY THE SECRETARY,
MINISTRY OF HOME AFFAIRS,
GOVERNMENT OF INDIA, NEW DELHI.
- *5. THE SPECIAL SECRETARY,
SOCIAL JUSTICE DEPARTMENT,
GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM PIN – 695001.
- *6. THE DIRECTOR,
WOMEN AND CHILD DEVELOPMENT DEPARTMENT,
GOVERNMENT OF KERALA, THIRUVANANTHAPURAM.
- *7. The Secretary to Government, Department of Health and Family Welfare, Government
Secretariat, Thiruvananthapuram.
- *8. The Director of Health Services, Thiruvananthapuram.
- *9. The Secretary to Local Self Government Department, Thiruvananthapuram.
- *10. The Director of Urban Affairs, Thiruvananthapuram.
- *11. The Director of Panchayats, Thiruvananthapuram.
- *12. The Pollution Control Board represented by its Secretary, Thiruvananthapuram.
- *13. The Kerala State Disaster Management Authority
represented by its Secretary, Thiruvananthapuram

WPC.9401/2020(1)

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[ADDL. RESPONDENTS 5 AND 6 ARE SUO MOTU IMPEADED AS PER ORDER DATED 6.4.2020]
[ADDL.RESPONDENTS 7 TO 13 ARE SUO MOTU IMPEADED AS PER ORDER DATED 28.04.2020]

BY SRI.RANJITH THAMPAN, ADDL. ADVOCATE GENERAL
BY SRI.PAUL ABRAHAM VAKKANAL GOVERNMENT PLEADER
BY CENTRAL GOVERNMENT COUNSEL, SRI.SUVIN R.MENON
R12 BY SRI T.NAVEEN, STANDING COUNSEL

THIS W.P.(C) HAVING COME UP FOR ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY
PASSED THE FOLLOWING:

ORDER

Asha, J.

The words and figures "additional respondents 6 to 11" occurring in para.3 of the order dated 28.04.2020 shall stand corrected as "additional respondents 7 to 13".

Advocate T.Naveen, the learned Standing Counsel, takes notice for respondent No.12.

(P.V.ASHA, JUDGE)

(SHIRCY V, JUDGE)

rtr/

